

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/400/2017

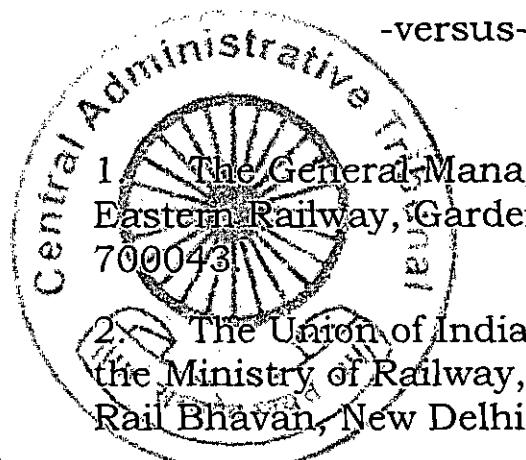
Date of Order: 31.10.2019

Present

:Hon'ble Ms. Bidisha Banerjee, Judicial Member

Yeakub Ali Khan, son of late Khadim Ali Khan, Village- Dihiboliharpur, P.O & P.S.- Daspur, District- West Midnapur, Pin- 721211.

.....Applicant.



3. The Railway Board, service through the Secretary, Ministry of Railway, Govt. of India, New Delhi, Pin- 110001.
4. The Chief Personnel Officer, South Eastern Railway, Garden Reach, Kolkata- 700043.
5. The Chief Engineer, South Eastern Railway, Garden Reach, Kolkata- 700043.

.....Respondents.

For the Applicant : None

For the Respondents : None

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

None for the parties.

2. It appears that ld. Counsel for applicant has not appeared for long time and therefore Rule 15(1) of CAT (Procedure) Rules, 1987 is invoked.

3. It also appears from the record that the applicant has assailed the speaking order 29.11.2016 whereby and whereunder his claim for pension has been turned down on the ground that he has failed to render 10 years qualifying service for pension. Applicant has preferred a detailed representation dated 20.12.2016 alleging that he was engaged as a Casual Office Peon on 22.04.1957 and rendered 7 year's service as CPC and 5 years casual service in Engineering Construction Organization and sought for reconsideration of the matter on the basis of said representation as half of the casual service if added to regular service would make him eligible for pension.

4. Therefore, respondents are directed to consider the representation dated 20.12.2016 as contained in Annexure A-8 to the OA and pass an appropriate reasoned and speaking order within a period of 3 months.

5. Accordingly, OA is disposed of. No costs.

(Bidisha Banerjee)
Member (J)

pd